

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2271  
ANSWERED ON:06.12.2012  
BAN ON CARRYING CASH  
Meghwal Shri Arjun Ram

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Election Commission imposes any ban on carrying cash in the period during which Model Code of conduct comes into effect the status during Parliamentary/legislative elections;
- (b) if so, the details thereof including the upper limit of cash that can be carried while travelling; and
- (c) the details of the amount confiscated by the Election Commission during the elections held during the last three years, State-wise?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) and (b): The Election Commission has informed that keeping in view the abuse of Money Power in elections and the demand of all political parties to control such abuse, the Commission has appealed to all the political parties and the candidates not to carry huge amount of cash to the constituency during election process in order to maintain purity of election. The Commission has also made an appeal to the general public to avoid carrying huge amount of cash during election process without proper documents.

The Election Commission has modified the instructions on 2.12.2012 in this regard in compliance with the Supreme Court Order dated 30.11.2012 in the case No. SLP CC 20906 of 2012, Election Commissioner Vs. Bhagyoday Janparishad & Ors.. as under:-

‘During such checking, if any cash exceeding Rs.50,000/- (Rupees Fifty thousand only) is found in a vehicle carrying a candidate, or his agent or party worker or carrying posters or election materials or any drugs, liquor, arms or gift items (valued more than Rs. 10,000/-) which are likely to be used for inducement of electors or any other illicit articles are found in a vehicle, the same shall be subject to seizure. The whole event of checking and seizure is to be video graphed by a video team which will submit the copy of the video CD to the Returning Officer’.

(c) : The amount of unaccounted cash seized by the various Law Enforcement Agencies, i.e., Flying Squad and Static Surveillance Team formed by the State Police and Income Tax Department during the General Elections held in the States during last 3 years is as under :-

State/Union territories	Amount (Rs. in Crore)
Assam	2.24
West Bengal	8.54
Kerala	1.14
Tamil Nadu	36.54
Puducherry	0.011
Uttar Pradesh	36.29
Punjab	11.51
Goa	0.60
Manipur	1.08
Uttarakhand	1.30
Himachal Pradesh	0.1072
Gujarat	0.05 by State Police and 1.76 (upto 04.11.2012) by the Income Tax Department